

CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi

Petition No. 447/MP/2025

Subject : Petition under Section 79(1)(k) of the Electricity Act, 2003 read with Regulations 15(1)(d) and 65 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 2023, seeking to bring on record a change in the name of the Applicant.

Petitioner : Essar Power Transmission Company Limited.

Respondents : Central Transmission Utility of India Limited.

Date of Hearing : **18.9.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Buddy Ranganadhan, Advocate, EPTCL
Shri Dushyant Manocha, Advocate, EPTCL
Ms. Perna Priyadarshini, Advocate, CTUIL

Record of Proceedings

The matter was heard virtually.

2. At the outset, the learned counsel for the Respondent, CTUIL, sought an additional one week's time to file its vakalatnama and compliance affidavit as directed vide the Record of Proceedings for the hearing dated 19.12.2025. The learned senior counsel for the Petitioner did not oppose the said request and prayed for an early listing of the matter.
3. Considering the above, the Commission directed the Respondent, CTUIL, to file the information sought vide RoP dated 19.12.2025 within a week, as a last opportunity, with an advance copy to the Petitioner, who may file rejoinder, if any, within a week thereafter.
4. The Petition will be listed for hearing on **6.10.2026**.

By order of the Commission
Sd/
(T.D. Pant)
Joint Chief (Law)

